

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 217 of 2019 &
IA Nos. 1628 & 1679 of 2019**

Dated : 5th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Punjab State Power Corporation Ltd. ... Appellant(s)
Vs.
M/s. Mytrah Aadhya Power Pvt. Ltd. & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Amal Nair

Counsel for the Respondent(s) : Mr. Aadil Singh Boparai
Mr. Gulab Singh
Ms. Nooren Sama for R-2

Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-3

ORDER

(IA No. 1628 of 2019 - for condonation of delay in filing reply)

For the reasons stated in the application, delay of 26 days in filing reply is condoned. The IA is allowed and accordingly, stands disposed of.

ORDER

(IA No. 1679 of 2019 - for condonation of delay in filing reply)

For the reasons stated in the application, delay of 32 days in filing reply is condoned. The IA is allowed and accordingly, stands disposed of.

APPEAL No. 217 of 2019

Respondent No.1 is permitted to file reply with the Registry.

Rejoinder shall be filed within three weeks.

List the matter on **03.10.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson